

NT>

Title: Regarding passing of the Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002 and the Offshore Areas Mineral (Development and Regulation) Bill, 2002 by the Rajya Sabha at its sitting held on 3.12.2002 and 9.12.2002 respectively

SECTARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th December, 2002 agreed without any amendment to the Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 3rd December, 2002.
- ii. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 9th December, 2002 agreed without any amendment to the Offshore Areas Mineral (Development and Regulation) Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 18th July, 2002. "

12.14 hrs.